

ience, if the CPI does not learn the truth, it is their funeral. The people will more and more awaken to this truth. The people of this country will learn that this Constitution was certainly not made for bringing in socialism in the country. To-day you profess socialism. When you talk of socialism may I know what is your conception of socialism? There is one Member of the Working Committee of the Ruling Congress—a Chief Minister of a State Shri Brahmananda Reddy—who came to Madras last year and addressed a meeting of the workers of the Congress Party. He said "we have set socialism as our goal. I do not know what this socialism is. What the Congress men talk of socialism is just like those five blind men who were asked to say what an elephant is. We are just in the same way. That is the kind of socialism we have." Even to-day you are talking of this kind of socialism but you are not able to take a direct stand on this question to remove this fundamental right to property in the means of production in spite of what the Supreme Court has held. You are not able to take that stand because you are wedded to that philosophy.

Lastly, I would only say this. The Law Minister stated that the Supreme Court has gone beyond the Constitution—if I understood him aright; he said "This is the constitutional position and, to my mind, the Supreme Court has not acted correctly according to the Constitution in those judgments". I say if the Supreme Court violates the constitution, why do you not have the guts to come before Parliament arraign them and tell them that they are the subvertors of the Constitution of this country? Why do you not do that? You do not do that because Government itself is wedded to this fundamental philosophy. That is why despite all declarations of these years, things go merrily as before.

All that I would say finally is this. I have initiated this discussion. Maybe, it may be voted down. But this is the live question before the people of this country. It is ultimately the people of this country will decide this question, and no Supreme Court, no party, will be able to stand before the avalanche of a people because these ideas are ever conquering. We

are living today in the year of not only of the Gandhi Centenary but also of the Lenin Centenary, and we know that it is Leninism that is conquering the world. One-third of the world has been conquered and whatever may be the opposition, whatever may be the opposition of friends like Shri Ranga and others—they might talk of chaos; we do not create chaos; chaos has been created by the policies pursued by this Government—this philosophy is going to win. We know life will prevail; death will not prevail. I am fighting for the life of the common people. Life is going to prevail over death because other people are inflicting death on the common people.

I therefore press my Resolution and do not propose to withdraw it.

MR. CHAIRMAN: There are two amendments standing in the name of Shri S. C. Jha and Shri Deorao Patil. I shall now put them to vote.

*Amendments Nos. 1 and 2 were put and negatived.*

MR. CHAIRMAN: The question is:

"This House is of opinion that the right to private property in the means of production is inconsistent with the evolution of a real democratic society and having regard to the fact that the existence of the Right to Property among the justiciable Fundamental Rights in our Constitution has become a serious obstacle to the country's social, economic and political advance, recommends that the Government should take steps to amend the Constitution accordingly".

*The resolution was negatived.*

18.28 hrs.

RESOLUTION RE: ECONOMIC AND SOCIAL PROBLEMS OF WEST BENGAL

SHRI INDRAJIT GUPTA (Alipore): I beg to move:

"This House is of opinion that, in the administration of West Bengal under President's rule, Government should give top priority to solution of urgent economic and

[ Shri Indrajit Gupta ]

social problems such as land reform, unemployment, refugee rehabilitations, development of Calcutta."

The last word "*et cetera*" is not in the printed copy; it has to be added at the end of the Resolution.

I have a specific purpose in moving this Resolution at this time. The reason is that roughly one and a half months have elapsed since President's rule was promulgated in West Bengal and the experience of these one and a half months shows that despite certain assurances which have given by the Central Ministers, the administration in West Bengal at present seems to be concerned with almost everything except those problems which I have indicated in my Resolution. In fact, we are very much concerned to find that a great deal of time has been wasted simply in the appointment of advisers, then in some differences which arose among the nominated advisers themselves. Recently the Governor himself has been indulging in certain activities.

MR. CHAIRMAN : He may continue the next day. We shall take up the half an hour discussion now.

18.30 hrs.

#### HALF-AN-HOUR DISCUSSION

##### LIBELLOUS ATTACK ON INDIA IN A NORTH VIETNAM PUBLICATION

SHRI N. K. SOMANI (Nagaur) : I am very grateful for this opportunity for the half-an hour discussion on a subject which I think is of extreme importance to our country. Normally, if it was an isolated case of sacrilege against our country, if only a solitary instance had occurred in any quarter of the world, this parliament would not have bothered to devote its time and attention to this, but I am afraid that due to the policies of the Government which holds an extremely partisan and sometimes a very servile attitude in such matters, we see a scurrilous propaganda

directed against our country which would make one wonder whether our Government is at all interested in defending the sovereignty, integrity and independence of his country.

This matter fortunately was brought to the attention of the Government, as usual, by the newspapers and the opposition parties, particularly by my own party and two leading weeklies, *March of the Nation* and *Current*.

[SHRI VASUDEVAN NAIR *in the Chair*.]

These matters were brought to the attention of the Government in December, 1969 and January, 1970. and when this was brought up again in the beginning of the Budget Session, the same evasive answers were given. I would like to bring it to your notice that whether it is the scurrilous, damaging and obnoxious propaganda made by Radio Moscow and Radio Peace add progress, or whether it is a question of offensive literature coming from North Vietnam or the Arab countries, this Government certainly cannot gather courage to take up the matter with those Government, or it tries to deal with it in such a way that it creates no impression to all on the minds of the people who are responsible for the mischief.

You will remember that a few days ago it was brought to the attention of the Government that the so-called friendly Government of Syria had published a map which shows large chunks of Indian territory as parts of the Indian region, and there again the Government tried to sidetrack the issue.

I am not trying to pinpoint or focus attention on only North Vietnam, but I am seeking to raise the entire matter of the Governments handling of and approach to the question of wrong maps being published or political parties and individual personalities and the internal functioning of this country being attacked. In all these, we have seen nothing but dismal failure as far as this Governments action is concerned.